



2026:AHC:37838

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5848 of 2026

Chhedi Prasad

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Aggrieved with the resolution/order dated 30.06.2025 passed by the Gaon Sabha by which fishry rights have been given to the respondent No.5, the petitioner has preferred the present petition.
2. Today when the matter is taken up, a preliminary objection has been made by Sri Pankaj Kumar Gupta, learned counsel for the respondent- Gaon Sabha that against the aforesaid order, alternative remedy is available to the petitioner to approach the authorities as provided under Rule 59 of U.P. Revenue Code Rules, 2016.
3. At this stage, a prayer has been made by learned counsel for the petitioner to dismiss the present petition as not pressed with liberty to approach the authorities as provided under Rule 59 of U.P. Revenue Code Rules, 2016.
4. Accordingly, the present petition is dismissed as not pressed with liberty as prayed.

(Prakash Padia,J.)

February 19, 2026

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